Infiltration. An amount of Rs. 500 lakhs has been allotted in the budget for the financial year 2011-12 to BSF for maintenance of flood lights/fence and roads etc. along Indo-Bangladesh border.

Papers left by Dr. Syama Prasad Mukherjee

- 1623. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has in its possession any last diary or papers left by Dr. Syama Prasad Mukherjee while in the Jail at Srinagar in May-June 1953;
 - (b) if so, the details thereof;
- (c) whether Government concluded any enquiry into mysterious death of Dr. Syama Prasad Mukherjee in the Jail at Srinagar, on 23rd June, 1953; and
 - (d) if so, the findings of it and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The information is being collected and will be laid on the Table of the House.

Reconstructing Gurdwaras razed during anti-Sikh riots

- 1624. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether all the Gurdwaras razed by the mobs during the 1984 anti-Sikh carnage in Delhi have since been reconstructed; and
 - (b) if not, the Gurdwaras identified and yet to be reconstructed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

ULFA fomenting violence in Assam

- 1625. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that in Assam, ULFA has become bane for Assamese people as day by day their network is increasing now and ULFA is joining hands with PLA, ISI and others to foment violence;
 - (b) if so, the details thereof; and

(c) the steps taken to stop them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) While tripartite dialogue is presently underway with United Liberation Front of Asom (ULFA), a faction of ULFA led by Paresh Barua still continues to oppose the peace process. As per report, anti-talk group of ULFA has been attempting to extort money from Businessmen in Assam.

As per report, Pak-ISI had provided logistic support to ULFA, in past. ULFA (anti-talk), sought assistance of People's Liberation Army (PLA) of Manipur in conducting its illegal activities.

Government of Assam has been sensitized and advised to strengthen the security to deal with the activities of ULFA (anti-talk) group. Operations against the group have been yielding encouraging results.

Objection to separate campaign for NPR and Aadhar

†1626, SHRI JAI PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that several States of the country have raised their objections to the separate campaigns being conducted for 'National Population Register' and Aadhaar Number' by drawing the attention of the Centre towards the Citizenship Act, 1955 and the Citizenship Rules, 2009; and
 - (b) if so, the steps taken by Government to resolve these objections?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Sir.

Clarifications have been sought by the State/UT Governments regarding the collection of biometrics for National Population Register (NPR) and Aadhaar. The government has clarified that the NPR is being prepared under the provisions of Citizenship Act, 1955 and the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003. The Section 14A(1) of the Citizenship Act, 1955 States "the Central Government may compulsorily register every citizen of India and issue national identity card to him." Under Section 14A(5), the Government has been empowered to prescribe the procedures to be followed in compulsory registration of the citizens of India. Further Section 18 of the Act empowers Central Government to make Rules to carry out the purposes of the Act.

The procedure to be followed for creation of NPR have been laid down in the Citizenship (Registration of Citizens and issue of National Identity Cards) Rules, 2003. The Rule 3(4) States that "The Central Government may, be an order issued in this regard, decide a date by which

[†]Original notice of the question was received in Hindi.